

ORDER

In view of the prevailing circumstances due to outbreak of novel coronavirus (COVID-19) and taking into consideration the need of functioning of the Courts to deal with urgent matters and in view of the directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh, contained in letter No. 18/Spl./RG/Misc. dated 08.05.2020, the following Judicial Officers, on rotation basis, shall perform duty in Sonipat Sessions Division from 18.05.2020 to 31.05.2020 as per roster mentioned below against each, and shall work from home during the remaining period. During the period of their working from home, they will not leave the station and will also make themselves available immediately as and when their services are required. During the period from 18.05.2020 to 31.05.2020, no fresh filing shall be accepted, except the cases in which the limitation period is going to expire. The cases already fixed in the Courts from 18.05.2020 to 31.05.2020 shall also be adjourned by the respective Courts before proceeding on working from home.

Sr. No.	Name of the Judicial Officers with designation	Duty Period
1	Sh. Rajesh Malhotra, AD&SJ, Sonipat	18.05.2020
2	Sh. Desh Raj Chalia, AD&SJ, Sonipat	19.05.2020
3	Sh. Ashwani Kumar, AD&SJ, Sonipat	20.05.2020
4	Sh. Devinder Singh, AD&SJ, Sonipat	21.05.2020 & 22.05.2020
5	Sh. Rajesh Sharma, AD&SJ, Sonipat	23.05.2020 & 24.05.2020
6	Sh. Rajesh Gupta, AD&SJ, Sonipat	25.05.2020 & 26.05.2020
7	Dr. Parminder Kaur, AD&SJ, Sonipat	27.05.2020 & 28.05.2020
8	Sh. Rahul Bishnoi, AD&SJ, Sonipat	29.05.2020 & 30.05.2020
9	Sh. Saurabh Gupta, CJ (SD)/ACJM, Sonipat	18.05.2020 & 19.05.2020
10	Ms. Manvika Yadav, ACJ (SD)/JMIC, Sonipat	20.05.2020 to 22.05.2020
11	Ms. Jogindri, ACJ (SD)/SDJM, Kharkhoda	23.05.2020 to 25.05.2020
12	Sh. Vinay Kakran, CJ (JD)/JMIC, Sonipat	26.05.2020 to 28.05.2020
13	Sh. Ashok Kumar, CJ (JD)/JMIC, Sonipat	29.05.2020 to 31.05.2020
14	Ms. Vinti, CJ (JD)/JMIC, Gohana	18.05.2020 to 24.05.2020
15	Sh. Sachin Yadav, ACJ (SD)/SDJM, Gohana	25.05.2020 to 31.05.2020
16	Sh. Vishal, ACJ (SD)/SDJM, Ganaur	18.05.2020 to 31.05.2020

Sh. Sanjeev Jindal, Principal Judge, Family Court, Sonipat, and Ms. Sonika, Additional Principal Judge, Family Courts, Sonipat, shall not hold the Camp Court at Sub Divisions, Gohana, Ganaur and Kharkhoda till 31.05.2020. The urgent work of the aforesaid Family Courts during the period from 18.05.2020 to 31.05.2020 shall be attended at Sonipat by both the aforesaid Officers, as under:-

Sr. No.	Name of the Judicial Officers with designation	Duty Period
1	Sh. Sanjeev Jindal, Principal Judge, Family Court, Sonipat	18.05.2020 to 24.05.2020
2	Ms. Sonika, Additional Principal Judge, Family Court, Sonipat	25.05.2020 to 31.05.2020

Apart from the urgent matters such as bail, superdari, remand work and urgent stay matters, it is directed that any party/counsel will be at liberty to move an application mentioning the urgency involved therein before the Judge/Magistrate on duty to take up/consider his/her pending matter pertaining to the following categories pending in the that Court-on-duty only. Learned Judge/Magistrate on duty, if satisfied and deems fit that the matter is required to be heard on urgent basis, he/she will dispose of the same in accordance with law.

SESSIONS COURTS

1. Criminal cases in which evidence has been concluded.
2. Claim Petitions under Motor Vehicles Act in which the evidence of the petitioners is concluded and the Insurance Company is not to lead evidence to prove any defense. The application for taking up such a matter shall be filed with the concurrence of the counsel for insurance company.
3. Civil Appeals with the concurrence of counsel for the parties.
4. Criminal Appeals in which the offence is compoundable and the parties have arrived at a compromise.

FAMILY COURTS

1. Matters under Section 13-B of Hindu Marriage Act.
2. Any other matter which the Presiding Officers of Family Courts deem fit in case an application is moved by the parties.

LOWER COURTS

1. Civil Suits in which the parties have arrived at compromise.
2. Criminal cases fixed for evidence in defence and arguments.
3. Any compromise matters.

The Judges/Magistrates on duty are requested to dispose of maximum number of cases as put up or filed before them instead of adjourning the same for being put up before the next Judge on duty.

Urgent work relating to Sub Division Kharkhoda shall be attended at Sonipat by the Subordinate Judge on duty at Sonipat Headquarter during the period from 18.05.2020 to 31.05.2020. In case Sh. Vishal, Additional Civil Judge (Senior Division)-cum-SDJM, Ganaur, proceeds on leave or stating leave on holidays during the period from 18.05.2020 to 31.05.2020, urgent work of his Court shall be attended at Sonipat by the Duty Magistrate, Sonipat. Urgent matters attended by the Subordinate Duty Judges at Sonipat Headquarter and if the same is not disposed of during the aforesaid period, shall be sent to the Civil Judge (Senior Division)/Chief Judicial Magistrate, Sonipat, or Additional Civil Judges (Senior Division)-cum-Sub Divisional Judicial Magistrates, Kharkhoda and Ganaur, as the case may be, for further entrustment/disposal in accordance with law. Similarly, urgent cases attended by Ms. Vinti, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Gohana, during the period from 18.05.2020 to 24.05.2020, shall be sent to the Additional Civil Judge (Senior Division)-cum-Sub Divisional Judicial Magistrate, Gohana, for further entrustment/disposal in accordance with law

Any urgent matter or bail application entrusted to any Judge-on-duty shall be deemed to be transferred/assigned to that Court in case the same is disposed of during lockdown period.

Similarly, if any Juvenile is produced during the aforesaid period, he shall be attended by the Duty Magistrate at Sonipat in the absence of Ms. Manvika Yadav, PM, JJB, Sonipat.

The undersigned as well as Sh. Saurabh Gupta, Chief Judicial Magistrate, Sonipat, shall also remain on duty on 18.05.2020, 21.05.2020, 23.05.2020, 27.05.2020 and 30.05.2020.

During the duty period as mentioned in the above roster, only Reader, one Stenographer and one Ahlmad shall attend his/her duties in the respective on-duty Court/s. All the Judicial Officers, during the period of their working from home, are hereby requested to depute only one official, on rotation basis, in their respective Courts for urgent work and prepare the duty roster of such officials mentioning their e-mail IDs and contact numbers in the duty roster so prepared, which be sent to this office so that the same may be uploaded on the official website of District Courts, Sonipat. The Presiding Officers shall ensure that the officials, who are directed to work from home, will not leave the station and will also make themselves available immediately as and when their services are required. The Officers shall also direct the concerned official(s) of their respective Courts to upload the orders/ judgments in CIS on day to day basis.

The Judicial Officers shall also ensure that maximum use of Video Conferencing Facility or Whatsapp video calls for conducting the proceedings in the Courts be carried out in order to avoid physical exposure. In this regard, maximum use of the software, apps. or video calling facility, as incorporated in order dated 06.04.2020 of the Hon'ble Supreme Court of India in Suo-Moto Writ Petition (Civil) No. 5/2020 be followed in letter and spirit.

Further, all the Judicial Officers posted in Sonipat Sessions Division shall comply with the directions of the Hon'ble High Court dated 22.03.2020, 30.03.2020, 13.04.2020, 29.04.2020, 08.05.2020 and other relevant instructions issued regarding prevention of spread of COVID-19 by the Government of India or other Higher Authorities, from time to time. It shall also be ensured that proper social distancing norms are followed.

District Sonipat has been declared as Red Zone and as such, the aforesaid arrangements are only for the period from 18.05.2020 to 31.05.2020 and shall be reviewed if situation improves.

A copy of this order be uploaded on the website of this office for general information of the Advocates as well as litigants.

All concerned be informed accordingly.




(Y.S. Rathor)
District and Sessions Judge,
Sonipat. 17-05-2020

Endst. No. 4438 / Dated 17-5-2020

Copy forwarded to:-

1. Registrar General, Punjab and Haryana, High Court, Chandigarh, for information.
2. All the Judicial Officers posted in Sonipat Sessions Division,;
3. Deputy Commissioner, Sonipat;
4. Superintendent of Police, Sonipat;
5. District Attorney, Sonipat;
6. Presidents, Bar Association, Sonipat, Gohana, Ganaur and Kharkhoda;
7. Superintendent Grade-II (Judicial) of this office;
8. Statistical Assistant of this office;
9. System Officer/Computer Clerk to note and comply; for information and necessary action.



(Y.S. Rathor)
District and Sessions Judge,
Sonipat, 17-05-2020